
(2021) 06 OHC CK 0097
In the Orissa High Court
Case No : ARBP No.44 Of 2020

Madhusudan Das

APPELLANT

Vs

Atul Kumar Ojha

RESPONDENT

Date of Decision : 25-06-2021

Acts Referred:

Arbitration and Conciliation Act, 1996 — Section 11(6)

Citation : (2021) 06 OHC CK 0097

Hon'ble Judges : Dr. S. Muralidhar, CJ

Bench : Single Bench

Advocate : Pratik Dash, P.K. Mohanty

Final Decision : ?Disposed Of

Judgement

Dr. S. Muralidhar, CJ

1. This matter is taken up by video conferencing mode.
2. The present petition under Section 11 (6) of the Arbitration and Conciliation Act, 1996 (â??Actâ??) seeks the appointment of an Arbitrator to adjudicate the dispute between the Petitioner and the Opposite Party arising out of a Partnership Deed dated 12th April, 2016.
3. Leaving it open to the parties to raise all respective contentions on merits before the learned Arbitrator, the Court appoints Mr.Yeshan Mohanty, Senior Advocate practicing in this Court as the sole Arbitrator to adjudicate the disputes between the parties. The arbitration shall take place under the aegis of the High Court of Orissa Arbitration & Mediation Centre.
4. The arbitration petition is disposed of accordingly. A copy of this order be communicated to the learned Arbitrator.
5. As the restrictions due to resurgence of COVID-19 situation are continuing,

learned counsel for the parties may utilize a printout of the order

available in the High Court's website, at par with certified copy, subject to attestation by the concerned advocate, in the manner prescribed vide

Court's Notice No.4587, dated 25th March, 2020 as modified by Court's Notice No.4798, dated 15th April, 2021.

â?|â?|â?|â?|â?|â?|â?|â?|â?|â?|â?|â?|â?|â?|.